

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 346 OF 2019 &
IA NOS. 1820, 1819 & 1845 OF 2019**

Dated : 23rd October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Azure Power India Private Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Atul Sharma

Mr. Dinesh Pardasani

Counsel for the Respondent(s)

:

-

ORDER

IA No. 1820 of 2019

(For exemption from filing certified copy of impugned order)

For the reasons set out in the application, exemption application is rejected.
The certified copy of Impugned Order shall be filed by the next date of hearing.

**APPEAL No. 346 of 2019 &
IA Nos. 1820 & 1845 of 2019**

Heard learned Senior Counsel Mr. M.G.Ramachandran, arguing for the Appellant.

Admit. Issue notice to the Respondents on IA as well as on main appeal returnable on 08.01.2020. Dasti, in addition is permitted.

List the matter on **08.01.2020**. Interim order, if any, shall be continued till the next date of hearing.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

kt/mkj